

The matter has been taken up through Video Conferencing (VC) using CISCO Webex on account of Covid Pandemic and in terms of directions issued in this regard from time to time by Hon'ble High Court & Hon'ble District & Session Judge RADC.

25.09.2020

Present Online:

Sh. Vipin Kumar, Ld. PP for CBI through VC.
A5, A6 and A7 appeared along with Sh. Akshay Anand, Adv., Sh. Waheb Hussaini, Adv. and Sh. Adarsh Chamoli, Adv. and Sh. Indresh Upadhyay, Adv. through VC.
Sh. Rajesh Khanna, Adv. for A1 and A3.

Today, the matter was listed for evidence, however, as per direction of Hon'ble High Court vide Office Order no. 26/DHC/2020 dated 30.7.2020 regular evidence matter shall not be taken through VC. Accordingly, the matter stands adjourned for PE on 16.10.2020.



Anuradha Shukla Bhardwaj,
Ld. CBI Judge 21 / RADC
25.09.2020

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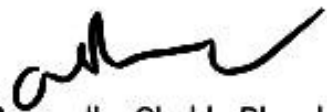
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25.09.2020

Present Online:

Sh. N K Matta, Spl. PP for ED through VC.
Acused J S Bhatia, accused GS Bhatia and accused Ratan Pal Singh appeared along with Sh. Akshay Anand, Adv., Sh. Waheb Hussaini, Adv. and Sh. Adarsh Chamoli, Adv. and Sh. Indresh Upadhyay, Adv. through VC.
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